child labour in small match units in Sivakasi.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): The Government of Tamil Nadu have intimated that they have taken the following steps to improve the working conditions of child labour in small match units in Sivakasi:

(i) The enforcement machinery has been tightened up by posting two Inspectors of Factories at Sivakasi to deal with the problem of child labour.

(ii) Instructions have been issued by the State Government to improve the working conditions of child labour in the match units in Sivakasi.

(iii) An Advisory Committee has been constituted recently to ensure implementation of the welfare measures and to co-ordinate among the various agencies concerned with the problems of child labour in Ramanathapuram District.

खादी ग्रामोद्योग के कर्मचारियों का विवाद

2349. श्री मती विद्यावती चतुर्वेदी : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों के औद्योगिक विवादों के न्याय निर्णय के प्रश्न पर को लगभग 20 वर्षों तक दिल्ली प्रशासन के क्षेत्राधिकार में रखने के बाद कुछ वर्ष पूर्व केन्द्रीय सरकार के श्रम विभाग को अन्तरित कर दिया गया है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

श्रम मंत्रालय में उप मंत्री श्री (पीदी वेंकट रेड्डी) (क) और (ख) : खादी ग्रामोद्योग भवन, नई दिल्ली से संबंधित औद्योगिक विवाद के संबंध में दिल्ली प्रशासन के श्रम विभाग द्वारा 1975 तक कार्यवाही की जा रही थी । श्रम न्यायालय, दिल्ली ने अपने निर्णय तारीख 5-4-1975 में यह कहा कि केन्द्रीय सरकार खादी और ग्राम उद्योग आयोग के संबंध में संबंधित सरकार है । तत्पश्चात खादी ग्रामोद्योग भवन के, जो खादी और ग्राम उद्योग आयोग द्वारा चलाया जा रहा है, कर्मचारियों के विवादों पर केन्द्रीय श्रम मंत्रालय द्वारा कार्यवाही की जा रही है ।

Assistance to Open Breweries

2350. SHRI CHHANGUR RAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government provide any aid/assistance, financial or other, for the opening of brewries in the country;

(b) if so, the number of the brewries at present in Uttar Pradesh (with names);

(c) the nature of the aid/assistance given by the Central Government to these brewries; and

(d) the conditions on which the aid/assistance is given by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Under the guidelines issued by the Department of Economic Affairs (Banking Division) to all term lending institutions, "Beer, Wine and Alcoholic Spirit" have been included in the "Negative List" of industries, which are normally not eligible for financial assistance inview of their low priority or because adequate capacity has already been built up.

(b) to (d) Does not arise in view of the reply to (a) above.